

(d) whether discrepancies prevailing in the present drug policy are responsible therefor;

(e) the reasons for allowing drug manufacturing without obtaining any licence; and

(f) the steps taken to check the same?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) The value of production of Bulk Drugs and Formulations in 1992-93 was of the order of Rs. 1150 crores and Rs. 6000 crores respectively.

(b), (c), (e) and (f). All manufacturers are required to obtain licence for the manufacture of drugs under the Drugs and Cosmetics Act. Whenever any drug is found to be spurious or any person is found manufacturing a drug without licence, proceedings are initiated against the defaulter under the provisions of Drugs and Cosmetics Act and Rules thereunder.

(d) No, Sir.

[English]

Industries Sponsored by KVIC in Maharashtra

1244. SHRI ANNA JOSHI: Will the PRIME MINISTER be pleased to state:

(a) the details of the industries sponsored/run by the Khadi and Village Industries Commission in Maharashtra at present; and

(b) the details of work undertaken by KVIC in the State during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) Khadi & Village Industries Commission has undertaken development of khadi and 28 village industries coming under its purview in Maharashtra. More village industries are being taken for implementation. As on 31.3.93, KVI programmes in Maharashtra are implemented by the Maharashtra State Khadi and V.I. Board—422 registered Institutions and 2136 Co-operative Societies.

(b) The following table gives a picture of the financial assistance extended by KVIC to its implementing agencies in Maharashtra State for the last 3 years as well as the achievement of production and employment during the said period.

	1990-91		91-92		92-93	
	Khadi	V.I.	Khadi	V.I.	Khadi	V.I.
I. Disbursement (Rs. in crores)						
GRANT	3.23	0.19	2.73	0.27	3.54	0.33
LOAN	0.64	7.16	0.23	10.49	3.23	9.67
TOTAL	3.87	7.35	2.96	10.76	6.77	10.00

	1990-91		1991-92		1992-93	
	Khadi-V.I.		Khadi V.I.		Khadi V.I.	
II. Production (Rs. in Crores)	8.47	340.55	9.89	401.39	13.52	454.95
III. Employment (Lakh persons)	0.18	3.86	0.15	4.28	0.19	4.43

Losses by HPF Limited

1245. SHRI R. SURENDER REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether the Hindustan Photo films (HPF) Limited at Udhagamandalam in Tamil Nadu is in financial crisis;

(b) if so, the losses suffered by HPF Limited during each of the last two years;

(c) the reasons for such losses;

(d) the additional funds earmarked to HPF and the extent of likely increase in its production thereby;

(e) whether HPF had sought additional funds for its new project to manufacture polyester-based films for various purposes; and

(f) if so, the funds made available for the project and the details of various kinds of films proposed to be manufactured?

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY

(DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) and (b). Hindustan Photo Films Ltd. (HPF), Ootacamund is facing severe financial problems. Its profit and loss during the last 2 years are as follows:

(Rs. in crores)	
year	Profit/Loss (before tax)
1991-92	2.9
1992-93	- 87.00 (unaudited)

(c) The reasons for losses include imprudent purchases and sales, increased competition and financial and management problems.

(d) to (f). For the year 1993-94, a Budget provision of Rs. 6.5 crores exists for HPF. The Budgetary provisions for 1994-95 are yet to be voted by the Parliament.